

e-FIR No. 3798/17  
State Vs. Aljubair @ Jabir

05.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

None for applicant.

The present urgent application was filed on behalf of the applicant on email id of this court.

Scanned copy of reply of under the signatures of IO/SI Narender Kumar, is received through email id of the court. Copy of same is already supplied to counsel of applicant/accused, through email.

Status report from concerned Jail Superintendent is not received.

Issue fresh notice to concerned Jail Superintendent for filing the status report on 07.09.2020.

Scanned copy of this order be sent to the Ld. Counsel for applicant through email. One copy be also sent to concerned Jail Superintendent through all permissible modes including email at [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in), for necessary information and compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

RISHABH  
KAPOOR

Digitally  
signed by  
RISHABH  
KAPOOR  
Date:  
2020.09.05  
09:15:01  
+0530

(RISHABH KAPOOR)  
MM-03(Central),THC,Delhi  
05.09.2020